

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 602
IB-242/ND/2022

IN THE MATTER OF:

M/s. Indiabulls Housing Finance Ltd.

...PETITIONER

Vs.

M/s. Gnex Projects Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 28.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor

:Adv. Sumesh Dhawan, Adv.
Kamlendra Pratap Singh, Adv.
Sakshi Tibrewal, Adv. Shaurya
Shyam

For the Respondent/Corporate Debtor

:Ms. Ritwika Nanda, Ms. Akshita
Salampuria, Advocates

For the Intervenor

:Sr. Adv. Viraj Datar along with Adv.
Arpit Singh Arora and Adv. Saurav
Joon

ORDER

Heard the submissions made by the Learned Counsel for the Intervenor. The Counsel for the Intervenor has submitted that similar matter is pending before the Principal Bench and prayed for grant of two days' time to move appropriate application before the Principal Bench for transfer of the present matter to the Principal Bench. Time prayed for is granted. List this matter on 04.10.2022.

-sd-

(Rahul Bhatnagar)
Member (T)

-sd-

(P.S.N Prasad)
Member (J)